

INTERLOCUTORY APPLICATION NO. 1

(Application for Condonation of Delay in filing the Special Leave Petition)
IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. CC 8103-04 OF 2017
WITH PRAYER FOR INTERIM RELIEF

KRISHNA PRATAP KAUSHIK

...PETITIONER(S)

VERSUS

M/S INDUS TECHNICAL EDUCATION SOCIETY
AND ORS ETC.

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above-mentioned has been filed against the Judgment and Order dated 21.12.2016 passed by the High Court of Judicature at Allahabad in Writ Petition Bearing No. 17859 of 2016 & Writ Petition (PIL) No. 35628 of 2013.

It is submitted that there is a delay of 20 days in filing the SLP and Counsel has filed an application for condonation of delay to condone the said delay.

It is further submitted that SLP(C) No. 11746/2017 and the instant matter are arising out of same judgment have been tagged together.

It is further submitted that SLP(C) No. 23057/2016 arising out of similar issue was dismissed as withdrawn by this Hon'ble Court on 12.08.2016 (Copy of order dated 12.08.2016 enclosed).

It is further submitted that Counsel for the Petitioner has filed documents as per letter of undertaking dated 12.04.2017 and the same is being circulated to the Hon'ble Court.

It is further submitted that Mr. Shishir Deshpande, Advocate has filed Caveat on behalf of Respondent No. 2 & Mr. Abhishek Vikas, Advocate has filed Caveat on behalf of Bickey Upadhyay & 14 Ors who are not a party in the matter.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

Dated this the 04th day of May, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Y. P. Jha, Advocate